

**INDRAPRASTHA LEGISLATIVE ASSEMBLY**  
**REVISED LIST OF BUISNESS**  
**Friday, 8<sup>th</sup> November, 2019**

**1. QUESTION HOUR :**

Questions attached to be raised and the replies given.

**2. SPECIAL MENTION :**

The following Members to raise matters of public importance in the House as per Rule 28.

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|------------------------------|----------------------------|
| 1. Sh. Pidathala Sagar       | 11. Sh. Kuber Bathla       |
| 2. Sh. Nadeem Sultan         | 12. Ms. Trivickaram        |
| 3. Ms. Nikita Dennis Joseph  | 13. Sh. Hari Nandan        |
| 4. Ms. Keona Johny           | 14. Ms. Varsha Pillai      |
| 5. Sh. Ravi Kumar            | 15. Ms. Susan Maria Mathew |
| 6. Sh. Gaurav Kumar          | 16. Sh. Anmol              |
| 7. Sh. Shubham Kumar         | 17. Ms. Aqsa Wasif         |
| 8. Ms. Jyoti Rai             | 18. Ms. Diksha Bhatnagar   |
| 9. Sh. Vijay Ratna Prabhakar | 19. Ms. Atishaya Mathur    |
| 10. Ms. Sirjan Kaur          | 20. Sh. Ritesh Shrivastava |

**3. RESOLUTION (RULE 30) :**

**Km. Varsha Pillai, Hon'ble Member** to move the following Resolution on "Steps to Improve Waste Management":

*"A National Assessment conducted by the Planning Commission strongly criticises the unsustainable solid waste management practices in Indraprastha. It also condemns the lackadaisical and indifferent attitude of authorities for overlooking the way in which Indraprastha presently manages its solid waste.*

*As landfill sites in Indraprastha are almost saturated due to increasing waste and low recycling ratio, the House must take all necessary steps to provide an efficient waste management system in Indraprastha. This resolution proposes to make Solid Waste Management an agenda in Indraprastha's Development Plan. The Plan may include the following policy initiatives:*

*This House resolves that mechanisms should be put in place for collection and segregation of waste at source (both at the household and industrial level) in a time bound manner.*

*At the household level:*

- Efforts must be taken to segregate recyclable materials into categories such as plastic (PET), glass, aluminium and batteries. Recyclable and electric waste can be added and colour coding may also be done for the same. These waste bins can be conveniently placed at existing community dustbin areas for people to deposit domestic waste.*

- *Recycling of PET bottles can be targeted by monetising the collection. Reverse vending machines can be installed at Indraprastha Development Authority (IDA) markets and shopping malls.*
- *Separation of waste at source into biodegradable and non- biodegradable components would not only reduce the cost of transportation for final disposal but also provide segregated organic waste stock for bio-composting.*
- *Residents Welfare Associations (RWA) s can be advised to practise composting in their colonies and the best RWA in Indraprastha can be awarded annually for managing their waste in a sustainable manner.*

*At the industrial level:*

- *Effective Solid Waste Reduction measures at source be made mandatory and tax incentives should be provided for industries following solid waste management rules and regulations.*
- *A tie-up be made with the private companies to recycle e-waste. Citizens can request for pick up of their Mobiles, Consumer Electronics or Home Appliances products (TV, Refrigerator, Washing Machine, Microwave Oven products). Pickup can be done by authorised e-waste recycling partners, free of cost.*
- *Furthermore, rag and waste pickers may be incorporated into the formal waste management system to enable efficient and sustainable mechanism of solid waste management in Indraprastha.*

#### **4. CONSIDERATION AND PASSING OF BILL :**

**Shri Divyanshu Raj, Hon'ble Minister of Social Welfare** to move that “**Welfare of Senior Citizens Bill, 2019**” introduced on 7<sup>th</sup> Nov, 2019 be taken into consideration. Also to move that the Bill be passed.

*In terms of enforcement, municipalities of Indraprastha may be empowered to set up monitoring, accountability and penalty mechanisms. Municipalities may be authorised to formulate and levy fines for violation of rules. This could include a tax on plastic packaging, levied on retailers and high taxation levied on industries with high carbon emission and using fossil fuels. In addition, individuals can be sanctioned for violating recycling rules and regulations.”*

**Indraprastha**  
**08.11.2019**

**Shruti Sharma**  
**Secretary**